

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 182/MP/2023

Subject	:	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents.
Date of Hearing	:	20.3.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Central Transmission Utility of India Limited (CTUIL)
Respondents	:	Ind Barath Energy (Utkal) Limited (IBEUL) & 3 Others
Parties Present	:	Ms. Suparna Srivastava, Advocate, CTUIL Ms. Astha Jain, Advocate, CTUIL Shri Rishabh Dubey, Advocate, CTUIL Shri Vishrov Mukerjee, Advocate, JPPL & GCIL Shri Damodar Solanki, Advocate, JPPL & GCIL Shri Yogeshwar, CTUIL Shri Gajendra Singh, NLDC Ms. Debajoti Majumder, NLDC

Record of Proceedings

Central Transmission Utility of India Limited (CTUIL) has filed the instant petition under section 79(1)(f) of the Electricity Act, 2003, and has sought appropriate directions to recover the outstanding dues of the transmission charges from Ind Barath Energy (Utkal) Limited (IBEUL) and Simhapuri Energy Limited (SEL).

2. Learned counsel for the Petitioner sought time to file rejoinders to the replies received from the Respondents, IBEUL and Jindal Power Limited (JPL). Learned counsel submitted that as per the Commission's RoP for the hearing dated 5.12.2023, the Petitioner has impleaded Grid Controller of India Limited as a party to the present petition and has also filed an amended memo of parties.

3. In response to a query, learned counsel for the Petitioner submitted that the total outstanding dues of LTA charges is around ₹500 crore. She further submitted that the Petitioner has exhausted all the available remedies for recovery of the outstanding LTA charges from the Respondents, *inter alia*, claims by way of Corporate Insolvency Resolution Process (CRIP) proceedings before the National Company Law Tribunal (NCLT). She submitted that the Petitioner has approached the Commission for the exercise of regulatory power to issue necessary directions to the Respondents. The



Respondents, IBEUL and SEL after the insolvency/ liquidation proceedings have been taken over by JSW Energy Private Limited and Jindal Power Private Limited respectively and they have denied their liability to pay the transmission and relinquishment charges.

4. The Commission directed the Petitioner to file rejoinders to the replies of the Respondents, if any, by 12.4.2024, with an advance copy to the Respondents.

5. The matter shall be listed for further hearing on 6.6.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

